

No. 243/XXXVI(3)/2022/75(1)/2021
Dated Dehradun, September 20, 2022

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand Civil Laws (Amendment) Act, 2021' (Act No.: 10 of 2022).

As passed by the Uttarakhand Legislative Assembly and assented to by the President on 07th September, 2022.

**THE UTTARAKHAND CIVIL LAWS (AMENDMENT) ACT, 2021
(UTTARAKHAND ACT NO. 10 OF 2022)**

An

Act

Further to amend the Code of Civil Procedure, 1908 and the Bengal, Agra and Assam Civil Courts Act, 1887 in their application to the State of Uttarakhand.

Be it enacted by the Uttarakhand State Legislative Assembly in the Seventy Second Year of the Republic of India as follows:-

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| Short title, extent and commencement- | 1.(1) This Act may be called the Uttarakhand Civil Laws (Amendment) Act, 2021.
(2) It shall extend to whole of the State of Uttarakhand
(3) It shall come into force at once. |
| Amendment to Section 115 of the Code of Civil Procedure, 1908 | 2. In explanation-I in the section 115 of the Code of Civil Procedure, 1908, wherever the words "five lakh" occurs, words "fifteen lakh" shall be substituted. |
| Amendment to Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 | 3. In sub-section (2) of the section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887, wherever the words "one lakh" occurs, words "three lakh" shall be substituted. |

103

Amendment to Section 21 of the Bengal, Agra and Assam Civil Courts Act, 1887

4. In clause (b) of sub-section (1) of section 21 the Bengal, Agra and Assam Civil Courts Act, 1887, wherever the words "five lakh" occurs, words "fifteen lakh" shall be substituted.

Saving of Pending Proceedings

5. Nothing in this Amendment Act shall affect suits, appeals or the revisions already filed and pending in any civil Court including the High Court, having jurisdiction to entertain such suits, appeals or revisions before the commencement of this Amendment Act.

By Order,

HIRA SINGH BONAL,
Principal Secretary.